IN THE HIGH COURT OF JUDICATURE AT BOMBAY ORDINARY ORIGINAL CIVIL JURISDICTION

PUBLIC INTEREST LITIGATION (L) NO. 35864 OF 2022

Vanashakti and Anr. } Petitioners versus

Dharavi Redevelopment Project

Slum Rehabilitation Authority and Ors.} Respondents

Mr. V. G. Sreeram for the petitioners.

Dr. Milind Sathe, Senior Advocate with Ms. Aparna

D. Vhatkar for respondent no.1-SRA.

Mr. Abhay Patki, Addl. Govt. Pleader for respondent nos. 2 to 5-State.

CORAM: DIPANKAR DATTA, CJ. &

ABHAY AHUJA, J.

DATE: DECEMBER 5, 2022.

P.C.:

- 1. The prayer in this writ petition styled as a public interest litigation is for a direction on the respondents 1 and 2 to forthwith delete the area covered under Mahim Nature Park, a protected forest, from the Dharavi Redevelopment Project.
- 2. Dr. Sathe, learned senior advocate appearing for the respondent no. 1 has invited our attention to a clarification that was given to prospective bidders (Exhibit H, at page 259 of the petition) as well as a communication made to the petitioner no.2 (Exhibit E, at page 250 of the petition) to support his contention that Mahim Nature Park is already excluded from the Dharavi Redevelopment Project.



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- 3. We require the respondents 1 and 2 within two weeks to put it on an affidavit that Mahim Nature Park is already excluded from the project area. Also, whether there is any plan for including the said park in the project area shall also be indicated in such affidavit.
- 4. List the PIL petition on 2nd January, 2023.

(ABHAY AHUJA, J.)

(CHIEF JUSTICE)

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